

PAPERS LAID ON THE TABLE

Notifications under the Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN). I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Chemicals—

(i) Notification G.S.R. No. 472(E), dated the 10th October, 1973, publishing the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1973

(ii) Notification G.S.R. No. 485(E), dated the 2nd November, 1973, publishing the Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1973.

(iii) Notification G.S.R. No. 486(E), dated the 2nd November, 1973, publishing the Light Diesel Oil (Fixation of Ceiling Prices) Third Amendment Order, 1973.

(iv) Notification G.S.R. No. 493(E), dated the 8th November, 1973, publishing the Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1973 [Placed in Library. See No. LT-5739/73 from (i) to (iii)].

I. Notification under the Companies Act, 1956

II. The North Eastern Areas (Re-organisation) Removal of Difficulties Order No. II

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA). I beg to lay on the Table :—

I. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of

Company Affairs) Notification G.S.R. No. 1185, dated the 19th October, 1973, under sub-section (3) of section 637 of the Companies Act, 1956. [Placed in Library. See No. LT-5742/73]

II. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), Notification S.O. No. 3085, dated the 3rd November, 1973, publishing the North Eastern Areas (Reorganisation) Removal of Difficulties Order No. II, under sub-section (2) of section 87 of the North Eastern Areas (Reorganisation) Act, 1971. [Placed in Library. See No. LT-5740/73]

THE AUTHORISED TRANSLATIONS (CENTRAL LAWS) BILL, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, on behalf of Shri Ram Niwas Mirdha I beg to move :

“That the following amendments made by the Lok Sabha in the Authorised Translations (Central Laws) Bill, 1972, be taken into consideration, namely :

Enacting Formula

That at page 1, line 1, for ‘Twenty-third’ substitute ‘Twenty-fourth’.

That at page 1, line 4 for ‘1972’ substitute ‘1973’.”

Sir, this is a very formal amendment. Only the year of passing the Act has to be amended and I hope that it will be accepted by the House without debate

The question was put and the motion was adopted.

SHRI F. H. MOHSIN. Sir, I move :
“That the amendments made by the Lok Sabha in the Bill be agreed to.”

The question was put and the motion was adopted.